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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid on the Table. Item No. 3 – Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

- (1) Report No. 249 – "Obsolete Laws: Warranting Immediate Repeal" (Second Interim Report) – October, 2014.  
[Placed in Library, See No. LT 2292/16/15]
- (2) Report No. 250 – "Obsolete Laws: Warranting Immediate Repeal" (Third Interim Report) – October, 2014.  
[Placed in Library, See No. LT 2293/16/15]
- (3) Report No. 251 – "Obsolete Laws: Warranting Immediate Repeal" (Fourth Interim Report) – November, 2014.  
[Placed in Library, See No. LT 2294/16/15]
- (4) Report No. 252 – Right of the Hindu Wife to Maintenance: A relook at Section 18 of the Hindu Adoptions and Maintenance Act, 1956 – January, 2015.  
[Placed in Library, See No. LT 2295/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTC Limited and the Ministry of Textiles for the year 2015-2016.

[Placed in Library, See No. LT 2296/16/15]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 218(E) published in Gazette of India dated 22<sup>nd</sup> January, 2015, extending the validity of jute packaging material for supply or distribution in such minimum percentage as specified in the Notification No. S.O.94(E) dated 31<sup>st</sup> January, 2014 from 31<sup>st</sup> January, 2015 for a further period of two months from the date of its expiry or until further orders whichever is earlier.
- (ii) S.O. 527(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, stipulating that a minimum of 90% of the production of foodgrains and 20% of sugar would be packed in jute packaging material during jute year 2014-2015.

[Placed in Library, See No. LT 2297/16/15]

(3) A copy of Notification No. S.O. 219(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> January, 2015, nominating two members of Lok Sabha, mentioned therein, in place of Smt. Bijoya Chakravarty and Shri Abdul Mannan Hossain to serve as member in the National Jute Board for a period of two years from the date of the notification, issued under sub-section (3) of Section 3 of the National Jute Board Act, 2008.

[Placed in Library, See No. LT 2298/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):

I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) Third Amendment Regulations, 2014 published in Notification No. JERC-1/2009 in Gazette of India dated 17<sup>th</sup> June, 2014.  
[Placed in Library, See No. LT 2299/16/15]
- (ii) The Joint Electricity Regulatory Commission for Goa & UTs (Appointment and Functioning of Ombudsman) Second Amendment Regulations, 2015 published in Notification No. JERC-3/2009 in Gazette of India dated 3<sup>rd</sup> January, 2015.  
[Placed in Library, See No. LT 2300/16/15]

- (iii) The Joint Electricity Regulatory Commission for Goa & Union Territories (State Advisory Committee) (Third Amendment) Regulations, 2015 published in Notification No. JERC-7/2009 in Gazette of India dated 22<sup>nd</sup> January, 2009.  
[Placed in Library, See No. LT 2301/16/15]
- (iv) The Joint Electricity Regulatory Commission for Goa & UTs (Appointment of Consultants) (First Amendment) Regulations, 2015 published in Notification No. JERC-8/2009 in Gazette of India dated 22<sup>nd</sup> January, 2015.  
[Placed in Library, See No. LT 2302/16/15]
- (v) The Joint Electricity Regulatory Commission for the State of Goa & UTs (Demand Side Management) Regulations, 2014 published in Notification No. JERC-17/2014 in Gazette of India dated 30<sup>th</sup> July, 2014.  
[Placed in Library, See No. LT 2303/16/15]
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (v) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (First Amendment) Regulations, 2014 published in Notification No. L-1/132/2013/CERC in Gazette of India dated 31<sup>st</sup> December, 2014.  
[Placed in Library, See No. LT 2304/16/15]
- (ii) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Third Amendment) Regulations, 2014 published in Notification No. L-1/12/2010-CERC in Gazette of India dated 31<sup>st</sup> December, 2014 together with a corrigendum thereto published in notification dated 28<sup>th</sup> January, 2015.  
[Placed in Library, See No. LT 2305/16/15]
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Second Amendment) Regulations, 2014 published in Notification No. L-1/94/CERC/2011 in Gazette of India dated 5<sup>th</sup> January, 2015.  
[Placed in Library, See No. LT 2306/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O. 150(E) published in Gazette of India dated 14<sup>th</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Demow to Dibrugarh Section) in the State of Assam.
- (ii) S.O. 224(E) published in Gazette of India dated 23<sup>rd</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 52 and 52A in the State of Assam.
- (iii) S.O. 358(E) published in Gazette of India dated 5<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 892(E) dated 1<sup>st</sup> April, 2013.
- (iv) S.O. 2591(E) published in Gazette of India dated 8<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (v) S.O. 2852(E) published in Gazette of India dated 10<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7A (Palayamkottai to Thoothukudi Section) in the State of Tamil Nadu.
- (vi) S.O. 2695(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45A (Viluppuram-Puducherry-Cuddalore-Nagapattinam Section) in the State of Tamil Nadu.
- (vii) S.O. 3009(E) published in Gazette of India dated 28<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (viii) S.O. 2696(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45A (Viluppuram-Puducherry-Cuddalore-Nagapattinam Section) in the State of Tamil Nadu.
- (ix) S.O. 3099(E) published in Gazette of India dated 9<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (x) S.O. 4(E) published in Gazette of India dated 1<sup>st</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xi) S.O. 2388(E) published in Gazette of India dated 16<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu.

- (xii) S.O. 2690(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli to Krishnagiri Section) in the State of Tamil Nadu.
- (xiii) S.O. 2517(E) published in Gazette of India dated 25<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xiv) S.O. 6(E) published in Gazette of India dated 1<sup>st</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xv) S.O. 2706(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn. (Dindigul-Theni & Kumuli Section) in the State of Tamil Nadu.
- (xvi) S.O. 3281(E) published in Gazette of India dated 26<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xvii) S.O. 2891(E) published in Gazette of India dated 13<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xviii) S.O. 2598(E) published in Gazette of India dated 9<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (xix) S.O. 2938(E) published in Gazette of India dated 19<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xx) S.O. 3222(E) published in Gazette of India dated 18<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxi) S.O. 142(E) published in Gazette of India dated 13<sup>th</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xxii) S.O. 249(E) published in Gazette of India dated 28<sup>th</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (old NH 95) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxiii) S.O. 2693(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
- (xxiv) S.O.2403(E) published in Gazette of India dated 17<sup>th</sup> September, 2014, authorising the Officers, mentioned, therein, as the competent authority to acquire land for building, maintenance, management and operation of Delhi-Jaipur (Greenfield) Expressway & Spur Alignment of Bhiwadi & Jhajjar in the State of Haryana.
- (xxv) S.O. 2380(E) published in Gazette of India dated 16<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (xxvi) S.O. 1718(E) published in Gazette of India dated 10<sup>th</sup> July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 71 & 71A (Rohtak-Jind Section) in the State of Haryana.
- (xxvii) S.O. 1587(E) published in Gazette of India dated 24<sup>th</sup> June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Kharar-Kurali Section) in the State of Punjab.
- (xxviii) S.O. 1027(E) published in Gazette of India dated 3<sup>rd</sup> April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxix) S.O. 532(E) published in Gazette of India dated 25<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxx) S.O. 368(E) published in Gazette of India dated 10<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xxxi) S.O. 2709(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 09) (Hisar-Dabwali Section) in the State of Haryana.
- (xxxii) S.O. 2687(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xxxiii) S.O. 2708(E) published in Gazette of India dated 20<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 09)(Hisar-Dabwali Section) in the State of Haryana.
- (xxxiv) S.O. 2933(E) published in Gazette of India dated 19<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xxxv) S.O. 3046(E) published in Gazette of India dated 3<sup>rd</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 09)(Hisar-Dabwali Section) in the State of Haryana.
- (xxxvi) S.O. 3045(E) published in Gazette of India dated 3<sup>rd</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xxxvii) S.O. 3044(E) published in Gazette of India dated 3<sup>rd</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xxxviii) S.O. 3219(E) published in Gazette of India dated 18<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xxxix) S.O. 3290(E) published in Gazette of India dated 29<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (xl) S.O. 195(E) published in Gazette of India dated 20<sup>th</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.

- (xli) S.O. 345(E) published in Gazette of India dated 5<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xlii) S.O. 799(E) published in Gazette of India dated 15<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (xliiii) S.O. 1431(E) published in Gazette of India dated 3<sup>rd</sup> June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (xliv) S.O. 1584(E) published in Gazette of India dated 24<sup>th</sup> June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xlv) S.O. 1655(E) published in Gazette of India dated 1<sup>st</sup> July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
- (xlvi) S.O. 1710(E) published in Gazette of India dated 9<sup>th</sup> July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 in the State of Himachal Pradesh.
- (xlvii) S.O. 2284(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xlviii) S.O. 2429(E) published in Gazette of India dated 18<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xlix) S.O. 344(E) published in Gazette of India dated 5<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (l) S.O. 438(E) published in Gazette of India dated 18<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (li) S.O. 1034(E) published in Gazette of India dated 4<sup>th</sup> April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
- (lii) S.O. 1607(E) published in Gazette of India dated 25<sup>th</sup> June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala Section) in the State of Haryana.
- (liii) S.O. 1981(E) published in Gazette of India dated 1<sup>st</sup> August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (Kharar-Ludhiana Section) in the State of Punjab.
- (liv) S.O. 2277(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (lv) S.O. 2282(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (lvi) S.O. 2267(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana-Talwandi Section) in the State of Punjab.
- (lvii) S.O. 2258(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (lviii) S.O. 2266(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana-Talwandi Section) in the State of Punjab.
- (lix) S.O. 2275(E) published in Gazette of India dated 8<sup>th</sup> September, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 in the State of Punjab.
- (lx) S.O. 2377(E) published in Gazette of India dated 16<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (lxi) S.O. 2433(E) published in Gazette of India dated 18<sup>th</sup> September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana-Talwandi Section) in the State of Punjab.
- (lxii) S.O. 2865(E) published in Gazette of India dated 10<sup>th</sup> November, 2014, authorising the Land Acquisition Officer Pandoh, District Mandi, Himachal Pradesh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 21 in the State of Himachal Pradesh.
- (lxiii) S.O. 538(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxiv) S.O. 537(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxv) S.O. 544(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxvi) S.O. 542(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxvii) S.O. 543(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 2756(E) dated 22<sup>nd</sup> November, 2012.
- (lxviii) S.O. 541(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxix) S.O. 539(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, directing that the National Highways and Infrastructure

Development Corporation Limited shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.

- (lxx) S.O. 540(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxi) S.O. 496(E) published in Gazette of India dated 12<sup>th</sup> February, 2015, directing that the Border Roads Organisations under Border Road Development Board shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.
- (lxxii) S.O. 497(E) published in Gazette of India dated 12<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxiii) S.O. 546(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 23 to National Highways Authority of India.
- (lxxiv) S.O. 547(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxv) S.O. 549(E) published in Gazette of India dated 17<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxvi) S.O. 2013(E) published in Gazette of India dated 8<sup>th</sup> August, 2014, authorising the Deputy Collector and Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of Major Bridge across Kanhan on National Highway No. 7 in the State of Maharashtra.
- (lxxvii) S.O. 2620(E) published in Gazette of India dated 14<sup>th</sup> October, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of Major Bridge and its approaches at Gomti River on National Highway No. 330A in the State of Uttar Pradesh.
- (lxxviii) S.O. 2621(E) published in Gazette of India dated 14<sup>th</sup> October, 2014, authorising the Additional District Magistrate (Land Acquisition), South 24 Parganas, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 117 in the State of West Bengal.
- (lxxix) S.O. 115(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30A (Fathua-Harnaut-Barh Section) in the State of Bihar.
- (lxxx) S.O. 3911(E) published in Gazette of India dated 30<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 234 (Madugiri-A.P. Border Section) in the State of Karnataka.
- (lxxxi) S.O. 3670(E) published in Gazette of India dated 16<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Sheohar-Sitamarhi-Jainagar Section) in the State of Bihar.
- (lxxxii) S.O. 1300(E) published in Gazette of India dated 16<sup>th</sup> May, 2014, making certain amendments in the Notification No. S.O. 1403(E) dated 31<sup>st</sup> May, 2013.
- (lxxxiii) S.O. 1301(E) published in Gazette of India dated 16<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (lxxxiv) S.O. 586(E) published in Gazette of India dated 28<sup>th</sup> February, 2014, making certain amendments in the Notification No. S.O. 2253(E) dated 29<sup>th</sup> September, 2011.
- (lxxxv) S.O. 587(E) published in Gazette of India dated 28<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Sheohar-Sitamarhi Section) in the State of Bihar.
- (lxxxvi) S.O. 588(E) to S.O. 594(E) published in Gazette of India dated 28<sup>th</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 11B (Lalsot-Karauli Section) in the State of Rajasthan.
- (lxxxvii) S.O. 3910(E) published in Gazette of India dated 30<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 234 (Madugiri-A.P. Border Section) in the State of Karnataka.
- (lxxxviii) S.O. 3296(E) published in Gazette of India dated 31<sup>st</sup> October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Design Chainage) in the State of Odisha.
- (lxxxix) S.O. 116(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, making certain amendments in the Notification No. S.O. 122(E) dated 10<sup>th</sup> January, 2013.
- (xc) S.O. 117(E) published in Gazette of India dated 16<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 201 (Nabarangpur-Kokasara Section) in the State of Odisha.
- (2) Twenty-one statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (lxxvi) to (xc) of (1) above.

(3) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (7<sup>th</sup> Amendment) Rules, 2014 published in Notification No. G.S.R. 810(E) in Gazette of India dated 17<sup>th</sup> November, 2014.
- (ii) The Central Motor Vehicles (Amendment) Rules, 2015 published in Notification No. G.S.R. 27(E) in Gazette of India dated 13<sup>th</sup> January, 2015.
- (iii) The Central Motor Vehicles (2<sup>nd</sup> Amendment) Rules, 2015 published in Notification No. G.S.R. 52(E) in Gazette of India dated 23<sup>rd</sup> January, 2015.
- (iv) The Central Motor Vehicles (Third Amendment) Rules, 2015 published in Notification No. G.S.R. 168(E) in Gazette of India dated 3<sup>rd</sup> March, 2015.
- (v) The Central Motor Vehicles (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 212(E) in Gazette of India dated 20<sup>th</sup> March, 2015.
- (vi) The Central Motor Vehicles (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 225(E) in Gazette of India dated 26<sup>th</sup> March, 2015.

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